## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

# RAJYA SABHA UNSTARRED QUESTION NO. 1396 ANSWERED ON 11/12/2025

### EMPOWERING LAW COMMISSION

1396 Shri Harsh Mahajan:

Shri Narayana Koragappa:

Shri Madan Rathore:

Shri Sujeet Kumar:

**Shri Sadanand Mhalu Shet Tanavade:** 

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) the manner in which the Ministry plans to ensure timely and effective implementation of key recommendations of Law Commission including those on electoral reforms and defamation laws;
- (b) the measures taken to provide the Law Commission with adequate independent research staff and resources for long-term legal studies;
- (c) whether the Ministry is considering to introduce Judicial Standards and Accountability Bill to create a transparent, non-partisan system for addressing complaints against higher-judiciary members; and
- (d) the manner in which the Ministry works with Supreme Court and High Courts to administer a consistent approach to judicial asset disclosure?

#### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

#### (SHRI ARJUN RAM MEGHWAL)

(a) The Ministry of Law & Justice forward all the reports of the Law Commission of India (LCI) to the concerned Ministries/Departments for their examination /implementation as well as pursue them for expeditious action including those on electoral reforms and defamation laws. The Ministry also seeks status on the implementation of these reports. The Ministry in pursuance of the recommendations of the Department Related Parliamentary Standing Committee on Personnel, Public Grievance, Law & Justice has been continuously laying

Annual statement showing the status of pending Law Commission Reports before both the Houses of the Parliament.

- (b) Presently, there are 02 Law Officers posted in the Law Commission of India. In addition, a number of Legal Consultants are being hired from time to time by the Law Commission of India, who are assigned the job of legal research.
- (c) A bill titled, "The Judicial Standards and Accountability Bill, 2010", was introduced in the Lok Sabha on 01.12.2010. The Bill lapsed consequent to the dissolution of the 15th Lok Sabha.

As per the established "in-house procedure" for the Higher Judiciary, the Chief Justice of India is competent to receive complaints against the conduct of Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of High Court Judges. The complaints/representations received are forwarded to the Chief Justice of India or to the Chief Justice of the High Court concerned, as the case may be, for appropriate action.

(d): The Full Court of the Supreme Court of India has on 1<sup>st</sup> April, 2025 decided that the statement of assets of the judges of this Court, shall be placed in the public domain by uploading the same on the website of the Supreme Court website. The Full Court of the Supreme Court of India had resolved that the Judges should make a declaration of their assets on assuming office and whenever any acquisition of a substantial nature is made, to the Chief Justice. This also includes declaration(s) by the Chief Justice of India. Placing the declaration of assets on the Supreme Court website will be mandatory.

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